IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

C.A. (CAA)No.37/BB/2017

IN THE MATTER OF LIFETREE CYBERWORKS PRIVATE LIMITED AND TECNOTREE CONVERGENCE PRIVATE LIMITED AND TECNOTREE INDIA PRIVATE LIMITED

Judgement/Order delivered on: 26TH July 2017

Coram:

Hon'ble Shri Ratakonda Murali, Member (Judicial)

Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner (s)

1. Mr. Sharan A.Kukreja, Counsel

2. Ms. Shruti Jere, Counsel

Per: Hon'ble Shri Ashok Kumar Mishra, Member (Technical) - Author

AMENDED ORDER

This Memo is filed on behalf of the Applicant Company seeking for clarification of the order dated 17th July 2017. It is contended on behalf of the Petitioner Company that, order dated 17th July 2017 does not provide for quorum for the meetings of Shareholders and Unsecured Creditors. Therefore, this Memo is filed seeking clarification with regards to quorum for the said meetings of Shareholders and Unsecured Creditors as ordered by this Tribunal dated 17th July 2017.

We have seen the order dated 17th July 2017. It is true that, the order does not provide for quorum for the Meetings of Shareholders and Unsecured Creditors. Therefore, it is necessary to pass an order fixing quorum for the meetings of Shareholders and Unsecured Creditors.

This Tribunal orders that, quorum for the Shareholders and Unsecured Creditors for the meetings is 2 (two). This clarification order is to be read with order dated 17th July 2017.

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL (RATAKONDA MURALI) MEMBER, JUDICIAL